

(a) whether the attention of Union Government has been drawn to the news item captioned "Steel output may fall short of expectations" appearing in the Hindustan Times of 24 August, 1989;

(b) if so, the total demand and availability of steel; and

(c) the steps proposed to be taken to

meet the demand?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The total demand and production of steel as projected recently by the Eighth Plan Working Group on Iron and Steel Industry is as under:-

(Million tonnes)

	1989-90	1999-2000
Demand	14.80	31.00
Production	13.43*	28.21

\* As per current indications, production is likely to be somewhat lower.

(c) The domestic availability of steel is sought to be augmented through imports, in the short run. For the long run, production is sought to be increased through various modernisation/expansion programmes of main producers and adequate capacity creation in the secondary sector.

#### Availability of Raw Materials to Re-Rolling Units

351. SHRI JANARDHANA POOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the attention of Government has been drawn to the news-item captioned "More Steel rerolling units face closure" appearing in 'Hindu' dated 22 October, 1989; and

(b) if so, the steps taken or contemplated to meet the requirement of raw materials of the rerolling units?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) Availability of raw material (billets and rerollable scrap) within the country is not adequate to meet all the demand of the rerolling industry. It consists with foreign exchange availability, imports of steel melting scrap are arranged through MSTC. Imports of ships for breaking into scrap have recently been made easier.

#### Vijay Nagar Steel Plant

352. SHRI JANARDHANA POOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Union Government propose to start work on Vijay Nagar integrated Steel Plant in Karnataka;

(b) if so, when;

(c) the steps Government propose to take to complete the projects early; and

(d) the total investment likely to be made?

THE MINISTER OF STEEL AND MINES

AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (d). Alternative proposals are under formulation with a view to arriving at a viable project. The final decision would depend on the resource position which would be known when the VIII Plan is finalised.

#### **Bank Note Press at Mysore**

353. SHRI JANARDHANA POOJARY: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to set up a Bank Note Press at Mysore;

(b) if so, whether the land for the project has been acquired; and

(c) the total investment involved and the latest position in regard to setting up of the Press?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) Sanction for purchase of the requisite land through Karnataka Industrial Areas Development Board has been issued.

(c) Setting up of the Bank Note Press at Mysore will involve a financial outlay of Rs. 410.40 crores. In course of exploration of various alternative sources of funding, Govt. fund that the Reserve Bank of India was willing to set up the press. In view of this RBI has been entrusted with the execution of the project.

#### **Enforcement of Legal Services Authorities Act, 1987**

354. CH. JAGDEEP DHANKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Legal Services Authori-

ties Act, 1987 has not yet been brought into force; and

(b) if so, the reasons for the delay?

THE MINISTER OF STEEL AND MINES AND LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) Government had received in October, 1988 certain proposals from the former Chief Justice of India (Shri Justice R.S. Pathak), based on the recommendations made by conference of the Chief Justices of the various High Courts as also the conference of the State Law Ministers and Executive Chairman of the State Legal Aid and Advice Boards, with regard to modification of certain provisions of the Act. Since the entire legal-aid movement is judicially monitored, Government was keen that the unanimous view point of the judiciary should be examined in depth before the Act is enforced. The matter has since been considered and it is now proposed to move a comprehensive amendment bill in the Parliament very soon based on the recommendations of the former Chief Justice of India.

#### **Development of Tourism in Shekhawati Area of Rajasthan**

355. CH. JAGDEEP DHANKHAR: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether there is any scheme for the development of tourism and tourist complex in Shekhawati area in Sikar and Jhunjhunu districts of Rajasthan; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Yes, Sir.

(b) The Department of Tourism have